

2023 LiveLaw (SC) 235

IN THE SUPREME COURT OF INDIA

DR. D.Y. CHANDRACHUD; CJI., PAMIDIGHANTAM SRI NARASIMHA; J., J.B. PARDIWALA; J.

Writ Petition(s)(Civil) No(s).39/2023; 24-03-2023

KARAN GARG versus UNION OF INDIA & ORS.

Constitution of India, 1950; Article 32 - SC refuses to entertain petition seeking a framework which would allow citizens to petition directly to the Parliament - The reliefs which have been sought fall exclusively within the domain of Parliament. Such directions cannot be issued by this Court in the exercise of its jurisdiction under Article 32 of the Constitution.

For Petitioner(s) Mr. Rohan Alva, Adv. Mr. Joby P. Varghese, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General Mrs. Aishwarya Bhati, A.S.G. Mr. Kanu Agrawal, Adv. Mr. Balaji Srinivasan, Adv. Mrs. Ruchi Gaur Narula, Adv. Mr. K Parmeshwaran, Adv. Mr. Shetty Uday Kumar Sagar, Adv. Mr. Amrish Kumar, AOR

ORDER

1 The petitioner has instituted proceedings under Article 32 of the Constitution seeking a framework under which citizens can prepare petitions, seek popular support for them it and if a petition crosses a prescribed threshold that it should be taken up mandatorily for discussion and debate in Parliament.

2 The reliefs which have been sought fall exclusively within the domain of Parliament. Such directions cannot be issued by this Court in the exercise of its jurisdiction under Article 32 of the Constitution.

3 Mr Tushar Mehta, Solicitor General, with Ms Aishwarya Bhati, Additional Solicitor General, states, for the purpose of assisting the Court, that a procedure is already in place for the receipt of petitions, which are considered by the Committee for Petitions.

4 The petition is dismissed.

5 Pending application, if any, stands disposed of.

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